GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:865 ANSWERED ON:25.11.2011 ``MISAPPROPRIATION OF FUNDS`` Agarwal Shri Jai Prakash;Alagiri Shri S. ;Sinh Dr. Sanjay

Will the Minister of FINANCE be pleased to state:

(a) Whether grants to Non Governmental Organizations (NGOs) and other Organisations by the Union Government are subjected to the Government audit and if so, the details thereof organization-wise during each of the last three years; and

(b) The steps taken or proposed to be taken to ensure that such cases of misappropriation do not take place in future?

Answer

MINISTER OF STATE FOR FINANCE(SHRI NAMO NARA1N MEENA)

(a) & (b) The grant given to NGOs and other organizations by the Union Government are subject to audit as per section 14 and 15 of Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971. Organisation-wise details are however not maintained at centralised level. Under Section 15 of the Act, Comptroller and Auditor General has powers to scrutinize the procedures by which the sanctioning authority satisfies itself as to the fulfillment of the conditions subject to which such grants or loans were given and shali for this purpose have right of access to the books and accounts of that authority or body.